GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4227 ANSWERED ON:21.04.2010 NCMEI ACT Antony Shri Anto

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the schools run by the minority communities come under the ambit of the National Commission for Minority Educational Institutions (NCMEI) Act, 2004;

(b) if so, the details thereof;

(c) whether such schools are eligible to enjoy all the rights laid down under NCMEI Act 2004;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether these minority schools are affiliated to CBSE; and

(f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) & (b) Yes, Sir. The National Commission for Minority Educational Institutions (NCMEI) has competence on matters relating to all minority educational institutions as defined in the National Commission for Minority Educational Institutions Act, 2004 (2 of 2005).

(c) to (f) Under Article 30(1) of the Constitution the minorities have the right to establish and administer educational institutions of their choice, including schools. The choice of affiliation to the Central Board of Secondary Education (CBSE) or any other Board of Secondary or Senior Secondary Examination is at the discretion of such schools established and administered by the minorities, subject to fulfillment of conditions of affiliation prescribed by the concerned Board.